

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-506
Appeal-197/252/ND/2023

IN THE MATTER OF:

Phase Finance & Investment Pvt. Ltd. & Ors. {2}

.....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RoC : Ms. Shankari Mishra, Mr. Aakash Sharma, Advs.

ORDER

Ld. Counsel on behalf of the Appellant is present and submitted that in terms of order dated 21.02.2024, they have filed an affidavit indicating the five years future plan of the company. However, the same is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Appellant may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Proxy counsel for the RoC is present. Income Tax Department is already been set as ex parte. List the matter on **03.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)